

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA

UNSTARRED QUESTION NO. 2477

ANSWERED ON 10.08.2026

UPPER BHADRA RIVER SHARING IN KARNATAKA

2477 Shri YERRAM VENKATA SUBBA REDDY:

Will the Minister of **Jal Shakti** be pleased to state:

- (a) whether KWDT-1 and KWDT-2 (Krishna Water Disputes Tribunal) did not allot even single TMC for Upper Bhadra;
- (b) whether KWDT-2 judgment has not yet been come into force;
- (c) if so, whether Karnataka is planning to divert 29.9 TMC by constructing Upper Bhadra and Government approved it;
- (d) whether Government is aware that due to above project HLC (Upper Canal) and LLC (Lower Canal), KC Canal Ayacut farmers are severely impacted;
- (e) whether Government of Andhra Pradesh filed an SLP in Supreme Court in February, 2023; and
- (f) if so, reason for giving go-ahead to above project by Government in spite of SLP pending in SC?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) to (f) Krishna Water Disputes Tribunal (KWDT-I) in its Award of 1976 had allocated available water at 75% dependability i.e. 2060 TMC and return flow i.e. 70 TMC among basin States for their beneficial use subject to certain conditions and restrictions. KWDT-I allocated 734 TMC (700 TMC at 75% dependability; 34 TMC as Return Flow) to the State of Karnataka. Further, KWDT-II has not yet come into force.

Government of Karnataka allocated 29.90 TMC of water to Upper Bhadra Project. During appraisal, Central Water Commission under this Ministry has ascertained that the water utilization proposed under Upper Bhadra project by Karnataka is well within the allocations made to the State by KWDT-I. Accordingly, the project was found acceptable from inter-State angle and considered by the Advisory Committee for Irrigation, Flood Control and Multipurpose Projects of this Ministry.

Upper Bhadra project is being implemented by Government of Karnataka and the Government of Andhra Pradesh filed a Special Leave Petition (SLP) before the Hon'ble Supreme Court in February, 2023 against the construction of Upper Bhadra Project.
